

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)

PRESENT: HON'BLE SHRI BHASKARA PANTULA MOAHN – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.05.2021 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 64/9/AMR/2020
NAME OF THE COMPANY	Vijay Nirman Company Pvt Ltd
NAME OF THE PETITIONER(S)	K L Malhotra & Co.
NAME OF THE RESPONDENT(S)	Vijay Nirman Company Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

CP (IB) No. 64/9/AMR/2020 is dismissed as withdrawn. Vide separate sheets.


MEMBER (JUDICIAL)

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH

CP (IB) No.64/9/AMR/2020

Under Section 9 of IBC Code, 2016 Read with Rule 6 of the
Insolvency and Bankruptcy (Application to Adjudicating
Authority) Rules, 2016

In the matter of

M/s. VIJAY NIRMAN COMPANY PRIVATE LIMITED

BETWEEN:

M/s. K.L.Malhotra & Co.,,
Rep. by Mr. Vivek Malhotra,
Sole Proprietor,
Aggarwal College Building,
Dhulia Ganj, Agra, U.P. - 282003

... Operational Creditor

And

M/s. Vijay Nirman Company Private Limited
Rep. by its Managing Director,
D.No.11-9-16, Dasapalla Hills,
Visakhapatnam – 530003, A.P.

...Corporate Debtor

Order dated on: 05.05.2021

Coram:

Hon'ble Bhaskara Pantula Mohan, Member (Judicial)

Parties/Counsels present:

For the Operational Creditor : Mr. Divyakant Lahoti, Advocate

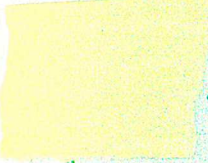
For the Corporate Debtor : Mr.S.Rambabu, Mr.V.Pavankumar,
Advocates

Per:

Mr. Bhaskara Pantula Mohan, Member (Judicial)

ORDER

1. This Petition filed under Section 9 of IBC Code, 2016 Read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by the Operational Creditor against the Corporate Debtor.
2. Heard the Counsel for the Operational Creditor. In view of the Settlement Agreement filed by the Operational Creditor and the Counsel for the Operational Creditor reports that the CP (IB) No.64/9/AMR/2020 is being withdrawn and the Settlement Agreement is taken on record. Accordingly, CP (IB) No.64/9/AMR/2020 is dismissed as withdrawn. Hence, this order.



**BHASKARA PANTULA MOHAN,
MEMBER JUDICIAL**

Swamy Naidu